### GOVERNMENT OF INDIA MINISTRY OF TOURISM

# LOK SABHA UNSTARRED QUESTION NO.1021 ANSWERED ON 17.12.2018

#### **REVENUE EARNED FROM STATUE OF UNITY**

#### **1021. SHRIMATI MEENAKASHI LEKHI:**

Will the Minister of TOURISM be pleased to state:

- (a) the estimated revenue so far generated/likely to be generated by virtue of visitor footfall to the newly inaugurated Statue of Unity within two years of its inauguration;
- (b) whether any special charter vehicles/other arrangements are being made available for the tourists to reach the Statue, if so, the details thereof; and
- (c) whether some Adivasi families were displaced or had to be relocated for the construction of the Statue and if so, the details thereof along with the steps taken by the Government to rehabilitate and compensate such families?

#### **ANSWER**

## MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE) (SHRI K.J. ALPHONS)

- (a): As per the information received from Sardar Vallabhbhai Patel Rashtriya Ekta Trust, revenue generated till November, 2018 due to visitor footfall to the Statue of Unity is Rs.6.21 crore. The estimated revenue to be generated for the next two years is Rs.100 crore.
- (b): 15 air conditioned special buses from Kevadia parking area to Statue site are made available to the tourists. The number of buses is increased as per requirement.
- (c): The Statue is constructed on Sadhu island, where there was no displacement of Adivasi families. However, the Shresth Bharat Bhavan (SBB) and the road from SBB to Statue of Unity is also a part

of construction of the Statue. The land for this was acquired for Sardar Sarovar Project earlier wherein:

- i. 6 Adivasi farmers having land about 11.17 hectare were displaced due to construction of SBB.
- ii. 35.58 hectare land of 41 Adivasi farmers were acquired for construction of road from SBB to Statue of Unity.

Government of Gujarat has declared three packages in the years 2013, 2015 and 2018 to compensate the affected farmers/families who were dependent on this land which have the following rehabilitation and compensation provisions:

- same area of land against acquired land from land bank of Sardar Sarovar Narmada Nigam Ltd or if affected farmer is willing to take cash compensation then they are compensated @ Rs.7.50 lakh per hectare.
- Rs.5.0 lakh to each adult son who completed 18 years of age on the decided cut off date i.e. one year before the declaration of the award.
- The farmer whose name is included in the award shall be allotted 3.0 Guntha plot for residence.
- Free transportation for shifting of house, cattle, etc.

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